

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA - 147 of 2011 in  
DER No. 725 of 2011**

**Dated : 29<sup>th</sup> July, 2011**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of:**

**Cochin Special Economic Zone**

**.... Appellant (s)**

**Versus**

**Kerala State Electricity Regulatory Comm. & Anr.**

**....Respondent (s)**

Counsel for the Appellant (s) : Mr. Joseph Kodianthara, Sr. Adv.  
Mr. M.P. Vinod, Ms. Usha Nandini &  
Mr. Biju P. Raman

**ORDER**

**IA - 147 of 2011**

*(Condone delay Application)*

Issue notice to the Respondents returnable on 23.08.2011.

Dasti service is permitted.

Post the matter on **23.08.2011.**

**(Rakesh Nath )  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

**Ts/ks**